

Order dated 26.12.2003

Heard Shri T.Rath, learned counsel for the applicant and Shri A.K.Bose, learned Senior Standing Counsel (on whom a copy of the O.A. has been served) appearing on behalf of the Respondents.

It is the case of the applicants that the Respondents-Department have framed a Scheme for regularisation of Left-out Casual Labourers. It is their case that even though they come under the Scheme, the Respondents, for the reasons best known to them, have not considered their cases, whereas they come to know that the persons, who were junior to them, are being considered for regularisation. In the circumstances, the applicants have prayed for appropriate direction to the Respondents to consider their case.

In recent past this Bench has disposed of many cases of similar nature by directing the Respondents to consider the case of the applicants within the frame of work of the Scheme for regularisation of Left out casual labourers, for which individual representation should be made by the applicant. In this view of the matter, I hereby direct the applicants to file individual representation (along with bio-data) before the Respondents by 31.12.2003 on receipt of which the Respondents shall consider the case of the applicants as per rules/instructions/the scheme introduced for the purpose for the regularisation of the applicants.

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With this, the O.A. is disposed of at the admission stage. No costs.

Send copies of this order along with copies of O.A. to Respondents and free copies of the order be handed over to the learned counsel of both the sides.

*Jahid*  
26/12/03  
MEMBER (JUDICIAL)

Copy of order  
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Copy of order  
issued to the  
Counsel for  
both side.

*DBV*  
26/12/03

MF:  
31/12/03